



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A. 351/1334/2018

Date of Order: 04.09.2018

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Dr. Madan Kumar Mahato, S/. late Anukul
Chandra Mahato, R/o RGT Road, Port Blair,
working as Chief Medical Officer (NFSG), on
adhoc basis, Directorate of Health Services,
Port Blair- 744101.

.....Applicant.

-versus-



3. The Chief Secretary, A& N Administration,
Port Blair- 744101.
4. The Principal Secretary (Heath), Andaman
and Nicobar Administration, Port Blair-
744101
5. The Director of Health Services, A&N
Administration, Port Blair- 744101.

.....Respondents.

For the Applicant:

: Mr. P.C. Das, Counsel

For the Respondents:

: Mr. R. Halder, Counsel

hph

ORDER (Oral)

Per Dr. Nandita Chatterjee, Administrative Member:

Heard ld. Counsel for both the parties.

2. The instant application has been filed by the applicant seeking the following relief:

"8(a) To set-aside and quash the order No. 2865 dated 18th July, 2018 with respect of the transfer of your applicant from Directorate of Health Services to Dr. R. P. Hospital, Mayabunder.

(b) To pass such other order or orders as this Hon'ble Court may deemed fit and proper in the interest of justice."

3. Id. Counsel for applicant draws our attention to the representation dated 26.07.2018 (Annexure A-12 to the OA) in which the applicant has prayed for his retention at Port Blair.

4. Id. Counsel for respondent however furnishes a relieving order dated 31.08.2018 whereby the applicant has purportedly been relieved in the afternoon of 31.07.2018.

5. Id. Counsel for applicant submits that the interest of the applicant will be served if a direction is issued to the respondent authorities to consider his representation in a time bound manner.

6. Accordingly, with the consent of both the parties and without entering into the merits of this case, we hereby direct the respondent authorities to dispose of the representation of the applicant dated 26.07.2018 (Annexure A-12 to the OA), in accordance with law and to issue a reasoned and speaking order thereupon within a period of 4 weeks from the date of receipt of this order.



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Till then no coercive steps shall be taken by the respondents to move the applicant to his transferred place of posting.

7. With these observations and directions, OA is disposed of. There will be no orders on costs.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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